

**C. DEPARTMENT OF PENSION AND PENSIONERS'  
WELFARE  
(PENSION AUR PENSION BHOGI KALYAN VIBHAG)**

1. Formulation of policy and co-ordination of matters relating to retirement benefits to Central Government employees (Civil, Defence and Railway Pensioners).
2. Administration of –
  - (a) The Central Civil Services (Pension) Rules, 1972; the Central Civil Services (Commutation of Pension) Rules, 1981; the Central Civil Services (Extraordinary Pension) Rules, 1939; the All India Services (Death-cum-retirement benefits) Rules, 1958; and
  - (b) any other scheme relating to Central Government pensioners, entrusted to the Department.
3. Pension structure and relief to pensioners.
4. New facilities of fringe benefits to the Central Government pensioners.
5. Matters relating to amendment to, or relaxation of, Pension rules or any other rule concerning retirement benefits.
6. Policy and co-ordination relating to welfare of Central Government Pensioners.

**NOTE: The action in respect of 3 above shall be subject to the concurrence of Ministry of Finance. Action in respect of other matters involving recurring financial implications by way of relaxation or liberalisation of any rule shall be subject, to guidelines, as agreed to between the Department of Pension and Pensioners' Welfare and the Ministry of Finance, Department of Expenditure.**

